

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 1843/2017

New Delhi, this the 24th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Smt. Veena Rani,
Aged about 62 years,
W/o Shri Mahender Kumar Sapra,
R/o BH-690, Shalimar Bagh,
Delhi.

Retired from the Post of
Assistant Teacher on 31.08.2014,
From M.C. Primary School,
Sahi Pur (Rohini Zone),
Delhi-110088.

(By Advocate : Shri K.P. Gupta)

...Applicant

Versus

1. The Commissioner,
North Delhi Municipal Corporation,
Dr. SPM, Civic Centre, Minto Road,
New Delhi-110002.
2. The Director (Education),
North Delhi Municipal Corporation,
4th Floor, E-Block, Dr. SPM, Civic Centre,
Minto Road,
New Delhi-110002.
3. The Deputy Director of Education,
(Education Department),
North Delhi Municipal Corporation,
Sector-5, Rohini,
Rohini Zone,
Delhi-110085.

4. Principal/Headmistress,
M.C. Primary School,
Sahi Pur (R.Z.),
Delhi-110088.

.. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for applicant.

2. The applicant, a retired Assistant Teacher filed this OA seeking the following reliefs :-

- “a. To grant 2nd ACP w.e.f. 01.01.2000 on completion of 24 years regular service.

- b. To grant 3rd MACP w.e.f. 01.09.2008 on completion of 30 years regular service.

- c. To refix the pay of the applicant w.e.f. 01.01.2000 on grant of 2nd ACP and further w.e.f. 01.09.2008 on grant of 3rd MACP.

- d. To pay all arrears whatsoever fell due with interest @ 12% per annum.

- e. To revise pension of the applicant w.e.f. 01.09.2014 on the basis of fresh pay fixation on grant of 2nd ACP w.e.f. 01.01.2000 and 3rd MACP w.e.f. 01.09.2008.

- f. Any other or further relief which this Hon'ble Court deems fit, just and proper in the peculiar circumstance of the case in interest of justice may also please be awarded.

g. Award the cost of the present proceedings.”

3. It is submitted that the applicant has made number of representations ventilating his grievances including Annexure-A/7, Annexure-A/9 and Annexure-A/10 representations. However, respondents have not passed any orders thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the aforesaid representations of the applicant by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(K.N. SHRIVASTAVA)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

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